GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:427 ANSWERED ON:26.02.2013 REGULATING CONTENT IN FILMS Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether violence/obscene/objectionable pictures/content are being depicted through films;
- (b) if so, the number of cases reported along with the action taken thereon during each of the last three years and the current year, filmwise:
- (c) whether the Government proposes to regulate/check such incidents in the films and to amend the rules of Central Board of Film Certification:
- (d) if so, the details thereof;
- (e) Guidelines are also applied for regional films.
- (f) if so, the details thereof and the other steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

- (a): The Central Board of Film Certification is guided by Section 5B of the Cinematograph Act, 1952, which amongst other things also lays down that a film shall not be certified for public exhibition if it is against public order, decency or morality or involves defamation. Films cleared for unrestricted viewing are granted 'U' certificate; restricted to adults an 'A' certificate and unrestricted public exhibition with endorsement an 'UA' certificate. Keeping in mind the stipulated guiding principles of the Cinematograph Act 1952, films are certified and cleared for public exhibition.
- (b): CBFC received 5 complaints in the year 2010, 10 in the year 2011 and 24 in the year 2012 (film-wise details are given in the annexure enclosed).
- (c) & (d): CBFC is mandated under the Cinematograph Act, 1952 to examine films and grant certification. However, the I&B Ministry is revisiting the Cinematograph Act and Rules with the aim of responding to the needs of the hour. An expert Committee headed by a retired High Court Chief Justice has been set up to review the Cinematograph Act in a time bound manner.
- (e): Yes.
- (f): As per reply to parts (a), (c) and (d) above.